(b) if so, the details thereof and action taken against the guilty; and

(c) the total quantity of goods seized in the incident of the recent theft, indicating their value alongwith the details of the persons involved in this pilferage?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA): (a) to (c) No, Sir. Steel is not being stolen in large quantities in connivance with some of the employees and security officers of Bokaro Steel Plant. However, there have been incidents of theft recently in which none of the arrested are employees/ security officers of the Bokaro Steel Plant. The details of goods seized, their value and the details of persons involved in the incidents of recent thefts, i.e., from January to June '96 are given below:

	Date of Occurrence	Quantity and value of goods seized	No . of persons arrested
1.	4.1.1996	250 Kgs. of Iron Scrap worth Rs. 2,000/ 7 Pes. of	Four
2.	7.1.1996	scrap piston worth Rs. 500/ 5 Pes. of G.C. Sheets	One
3.	11.1.1996	worth Rs. 1000/	One

## Discountinuance of Newsprint Import from Russia

3425. SHRI N. GIRI PRASAD: Will the Minister of COMMERCE be pleased to state:

(a) when did STC for the last time import newsprint and why did it discountinue the import especially from cheaper source like Russia, resulting in very high increase in its import price;

(b) the manpower strength of newsprint division of STC both at its corporate office and its branches in India; and

(c) the specific responsibilities these employees are under taking since the discontinuance of import?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BHOLLA BULLI RAMAIAH): (a) STC last imported newsprint during 1993-94. The Corporation arranges imports in accordance with the market demand and viability.

(b) and (c) The manpower exclusively deployed in the Newsprint Division of STC at the Corporation is Nine. They are supported by managers posted in various branches who have since been deployed on different jobs besides attending to consequential matters relating to post newsprint operations.

Grants by MDFC to Various States

## 3426. SHRI NILOTPAL BASU: SHRI M.D. SALIM:

Will the Minister of WELFARE be pleased to state:

(a) the details of list of grants made available to the States by the Minority Development and Finance Corporation;

(b) the allocation for the MDFC; and

(c) the amount released to MDFC since its inception?

THE MINISTER OF WELFARE (SHRI SINGH BALWANT RAMOOWALIA): National (a) Minorities Development & Finance Corporation does not provide grants to the States. However, it provides loan assistance at concessional rates to the State level corporations. The amount of loan disbursed to States by National Minorities Development Corporation is annexed as Statement (See below)

(b) An amount of Rs. 125 crores has been earmarked under that VIII Five Year Plan towards contribution of equity of the Central Government in the National Minorities Development and Finance Corporation. The budget provision for 1996-97 is Rs. 36 crores.

(c) Union Government has released Rs. SO crores and Rs. 30 crores during 1994-95 and 1995-%. respectively, as Central Government's contribution towards the equity of the National Minorities Development and Finance Corporation.

## Statement

Grants by National Minorities Development and Finance Corporation to various States

S.No. Name of		Total amount	
	State/UT	disbursed since inception upto 31.8.1996 (Rs. in lakhs)	
1.	Andhra Pradesh	98.00	
2.	Haryana	93.45	
3.	Jammu & Kashmir	112.83	
4.	Karnataka	277.08	
5.	Kerala	449.64	
6.	Madhya Pradesh	136.30	
7.	Maharashtra	582.95	
8.	Punjab Uttar	91.70	
9.	Pradesh	1469.59	

Proposal to invite American investors

3427. SHRI BHAGABAN MAJHI: Will the Minister of INDUSTRY be pleased to state:

(a) whether there is any proposal to invite American investors in India;

(b) if so, the details thereof; and

(c) the manners in which investors as well as people of the country are likely to be protected?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) and (b) The Government's efforts, as a part of the ongoing liberalisation process to encourage foreign investrttent, are targetted towards all global investors in general. In addition, country-specific investment promotion is also pursued.

(c) Decision to invest in India by foreign investors largely depend on their entreprenuerial judgements and on the other hand, such investments in India are allowed as per the declared policy guidelines.

## देश में भर्ती एजेन्ट

3428. श्री गोपाल सिंह जी॰ सोलंकी: क्या श्रम मंत्री यह बताने की कुपा करेंगे किः

(क) उत्प्रवास अधिनियम, 1983 के लागू होने के पश्चात सरकारी तौर पर पंजीकृत किये गये भर्ती एजेन्टों की राज्य-यार संख्या कितनी है;

(ख) क्या उक्त अधिनियम के अधीन विदेशों में रोजगार उपलब्ध कराने और भारतीय कर्मियों की सुरक्षा तथा अन्य सेवा शर्तों के संबंध में इन एजेन्टों द्वार नियमों का पालन न किये जाने के कोई मामले प्रकाश में आवे हैं;

(ग) क्या वे एजेन्ट भारतीय कॉर्मयों के साथ घेखाधड़ी कर रहे हैं:

(घ) इन एचेन्टों की श्रेणी-वार संख्या कितनी है और इनमें से ब्रत्सेक एचेन्ट द्वारा एकत्र की गई कुल राशि कितनी-कितनी है: और

(ठ) ब्रेणी-वार भर्ती एजेन्टों की नियुवित के पंजीकरण के लिए क्या मानदंड निर्धारित किये गये हैं?

श्रम मंत्री (सी एम॰ अरूणाचलम): (क) उत्प्रवास अधिनियम, 1983 अधिनियमित किये जाने के बाद से सरकार के पास 2785 घर्ती एजेन्ट पंजीकृत किये गये हैं जिनका राज्यवार व्यौरा विवरण के रूप में संलध्न है (नीचे देखिए)

(ख) से (घ) विदेशों में रोजगार के लिए कर्मकारों को लासज देने और घोखा देने के संबंध में भर्ती एजेन्टों के विरुद्ध कुछ शिकायते प्राप्त हुई है। जब कभी गलती करने वाले भर्ती एकेन्टों के विरुद्ध शिकायत प्राप्त होती है तो शिकायत की प्रकृति के आधार पर पुलिस और विदेश स्थित संबंधित भारतीय मिशन की सहायता से इनकी जांच की जाती है। समुचित मामलों में पंजीकरण प्रामण पत्र निलंबित/रद्द करने की कर्सवाई की जाती है। इस समय भर्ती एजेन्टों को प्रत्येक कर्मकार से